

(30)

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

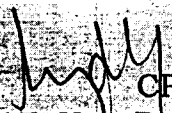
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **Dy. Registrar (Customs, ST & AD and Excise Appeal Branch)** containing 45+29=74 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 74 x 02=148 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.



CPIO
CESTAT, New Delhi
Date: 25.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

M 29/4/19

DESPATCHER
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK-II, R. K. PURAM
NEW DELHI-110066



57

Customs & Service Tax Appeal Branch

CPIO I.D. No. 14-16/2019

Dated : 23/04/2019

**Subject :- RTI Application No. RTI/P-195/10767/19 dated 18.03.19 filed by Sh. R.K. Jain,
(CPIO I.D. No. 14-16/2019 dated 25.03.19.**

Sir,

With reference to the above RTI application, the point-wise reply relating to the Customs & Service Tax Appeal Branch is as under:-

Points:-

- (A & B) :-** The information relating to these points does not pertain to Customs & Service Tax Appeal Branch.
- (C)** In this connection, please find enclosed herewith the details of part-heard matters listed before Hon'ble Members w.e.f. 01.02.2019 consisting of 45 pages.
- (D)** It is informed that w.e.f. 01/11/2018 to 22/04/2019, the total No. of ROM Applications w.r.t. Customs & Service Tax Appeal Branch were filed 36 and as on 22/04/2019, there is no ROM application pending for more than 06 months of their filing.
- (E)** In this connection, it is informed that w.e.f. 15/03/2019 to 22/04/2019, 22 ROM applications are pending before the bench/branch for the decisions. The copies of the note sheets are the part of each appeal, thereafter; the applicant may inspect the concerned ROM files.
- (F)** It is informed that w.e.f. 01/11/2018 to 22/04/2019 the total No. of 21 ROA Applications filed in Customs & Service Tax Appeal Branch.
- (G)** In this connection, it is informed that w.e.f. 15/03/19 to 22/04/19, 09 ROA applications are pending before the Customs & Service Tax Appeal Branch for decisions.
- (H)** The information relating to this point does not pertain to Customs & Service Tax Appeal Branch.

Note:- The above information is subject to rectification, if any error is brought into the notice of the branch.

CPIO is requested to transmit the same to the applicant.

Encl. : A/a (45 pages)

Head Clerk


(Mohinder Singh)
Dy. Registrar

To
CPIO, CESTAT, New Delhi

CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2 R.K.PURAM, NEW DELHI-110066.
Excise [DB]

36

CPIO I.D No. 14-16/2019

Dated : 25/04/2019

Subject: RTI application No. 195/10767/19 dated 18/03/2019 filed by Sh. R.K. Jain
(CPIO ID No.14-16/2019 dated 25/03/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Excise Appeal Branch is as under:-

- 4(A) & (B) The Information does not pertain to Excise Division Bench.
- 4(C) In this connection, please find enclosed herewith the photo copy of part-heard matters listed before Hon'ble Bench w.e.f. 01/02/2019 to 22/04/2019 consisting of 29 pages.
- 4(D) It is informed that w.e.f. 01/11/2019 to 22/04/2019, the total No. of ROM applications w.r.t. Excise Appeal Branch were filed 18 and as on 22/04/2019 there is no ROM application is pending for more than 06 months of their filing.
- 4(E) In this connection, it is informed that w.e.f. 15/03/2019 to 22/04/2019, 12 ROM applications are pending before the bench/branch for the decisions. The copies of the note sheets are the part of each appeal, thereafter, the applicant may inspect the concerned ROM files.
- 4(F) It is informed that w.e.f. 01/11/2018 to 22/04/2019 the total No. of ROA application filed in Excise Division Branch appeal cases are 15.
- 4(G) In this connection, it is informed that w.e.f. 15/03/2019 to 22/04/2019, 04 ROA are pending before the bench/branch for decisions.
- 4(h). The information relating to this point does not pertain to Excise (DB) Appeal Branch.

The above information is subject to rectification, if any error is brought into the notice of the branch.

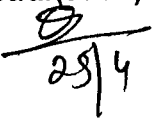
CPIO is requested to transmit the same to the applicant.

Encls: 1/1 (Pages No. 29)


(MOHINDER SINGH)
Deputy Registrar(Judl.)

To,


The Accounts Officer/CPIO,
Delhi.


28/4

(25)

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

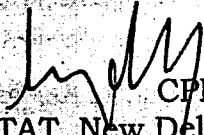
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) received in this office on 20.03.2019, under RTI Act 2005, the information received from Dy. Registrar (SM Appeal Branch) containing 09 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 09 x 02=18 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

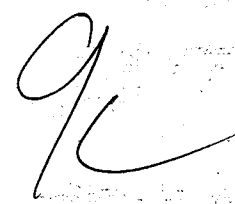
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 25.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

M 29/4/19
OTHER
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK-2, R. K. PURAM
NEW DELHI-110066



Single Member Appeal Branch

CPIO I.D. No. 14-16/2019

Dated : 23/04/2019

**Subject :- RTI Application No. RTI/P-195/10767/19 dated 18.03.19 filed by Sh. R.K. Jain,
(CPIO I.D. No. 14-16/2019 dated 25.03.19.**

With reference to the above RTI application, the point-wise reply relating to the SM Appeal Branch is as under:-

Points:-

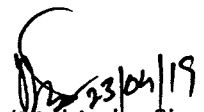
- (A & B) :- The information relating to these points does not pertain to SM Appeal Branch.
- (C) In this connection, please find enclosed herewith the details of part-heard matters listed before Hon'ble Members w.e.f. 01.02.2019 consisting of one page.
- (D) It is informed that w.e.f. 01/11/2018 to 22/04/2019, the total No. of ROM Applications w.r.t. SM Appeal Branch were filed 11 and as on 22/04/2019 there is no ROM application are pending for more than 06 months of their filing.
- (E) In this connection, it is informed that w.e.f. 15/03/2019 to 22/04/2019, 11 ROM applications are pending before the bench/branch for the decisions. The copies of the note sheets are the part of each appeal, thereafter, the applicant may inspect the concerned ROM files.
- (F) It is informed that w.e.f. 01/11/2018 to 22/04/2019 the total No. of ROA Application filed in Single Member Appeal Branch are 21.
- (G) In this connection, it is informed that w.e.f. 15/03/19 to 22/04/19, 19 ROA applications are pending before the Single Member Branch for decisions.
- (H) The information relating to this points does not pertain to SM Appeal Branch.

The above information is subject to rectification, if any error is brought into the notice of the branch.

CPIO is requested to transmit the same to the applicant.

Encl. : A/a *109 pages*

To
CPIO, CESTAT, New Delhi


(Mohinder Singh)
Dy. Registrar (Judl.)
SM Appeal Branch

Reminder

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

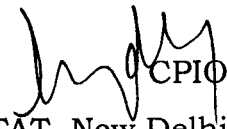
CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, under RTI Act 2005, and CPIO ID No. 14-16/2019. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 25.03.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.



CPIO
CESTAT, New Delhi
Date: 12.04.2019


For Compliance to:

- 1. Dy. Registrar (Customs, ST & AD Appeal Branch)**
- 2. Dy. Registrar (SM Appeal Branch)**
- 3. Dy. Registrar (Excise Appeal Branch)**

Copy to: (For Information)

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


23/4/19


DESPATCHER
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM
NEW DELHI-110066
27/4/19

(32)

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **SPS to Hon'ble Mr. C. L. Mahar, Member (Technical)** containing 03 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 03 x 02=06 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.


Note:

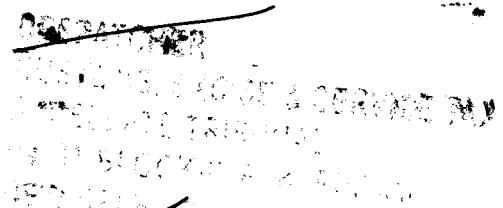
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 10.04.2019

To,


1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003


11/4/19

31

**CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

To

The CPIO
Customs, Excise & Service Tax
Appellate Tribunal,
New Delhi.

Dated: 10.04.2019

Sir,

Please refer to your letter F.No. 14-16 /2019 dated 25.03.2019 (received on 27/03/2019) in respect of information sought under RTI Application No. RTI/P-195/10767/2019 dated 18/03/2019.

2. With reference to the information called for under Para 4 (a) of the RTI application the list of number of reserve orders (as on 15/03/2019) pending with Hon'ble Shri C.L. Mahar, Member (T) is enclosed herewith.

3. With regard to the information called for Para 4 (B) of the RTI Application, the list of details of cases, in which operative part of the order has been pronounced after hearing but reasoned order has not been passed, from the period 01/11/2018 till date is enclosed herewith for your kind information.

4. In response to the information sought under Col. 4 (C), (D), (E), (F) and (G) the same is not related to the office of Shri C.L. Mahar, Hon'ble Member (T).

5. In response to the information sought under Col. 4 (H) with regard to the details of orders passed at CESTAT, New Delhi after 01/11/2018 in violation of CESTAT Order No. 4/2009 dated 17/07/2009, the same is NIL.

(Seema Sadana)
SPS to M(T-CLM)

Encl. : as above. *as above*
CPIO, CESTAT, New Delhi.

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

(92)

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

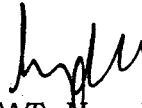
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial)** containing 03 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 01 x 02=02 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

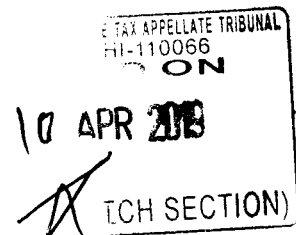
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 09.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block-2, R.K. Puram, New Delhi-110066.

96

Dated: 09.04.2019

Sub: Information sought under RTI Act, 2005. &
Reply of RTI Application No.10767/2019 dated 18.03.2019

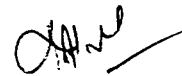
Ref: **CPIO ID No.14-16/2019 (CESTAT) dated 25.03.2019**

In answer to the information sought for under Para-4 of the RTI Application dated 18.03.2019, forwarded by the CPIO on 25.03.2019, the replies in respect of Para 4(A) to (H) are as under:-

4. (A) & (B) List enclosed.

(C), (D), (E), (F), (G) Not related to the Office of Member (J).

(H) Nil.



Sr. P.S. to Member (Judicial)
Mrs. Rachna Gupta

CPIO , CESTAT, NEW DELHI.

Encl: 01
Page

(24)

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

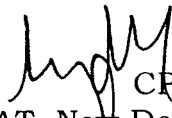
Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)** containing 03 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 03 x 02=06 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

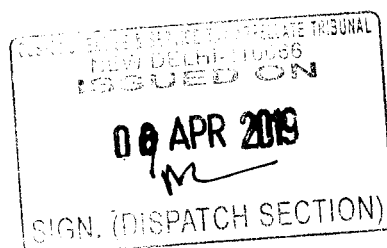
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 09.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

dc



(93)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066.**

Dated : 5th April, 2019

Subject :- Information sought under RTI Act, 2005.

Ref:- RTI Application No. RTI/P-195/10767/2019 dated 18.3.2019.

Sir,


Please refer to your letter No. I.D. No. 14-16/2019 dated 25.3.2018 (received on 27.3.2019) in respect of information sought under RTI Application No. RTI/P-195/10767/2019 dated 18.3.2019.

2. With reference to the information called for under Para-4(A) of the RTI application the list of number of reserve orders (as on 15.3.2019) pending with Hon'ble Shri Bijay Kumar, Member (T) is enclosed herewith.
3. With regard to the information called for Para-4(B) of the RTI Application, the list of details of cases, in which operative part of order has been pronounced after hearing but reasoned order has not been passed, from the period 1.11.2018 till date is enclosed herewith for your kind information.
4. In response to the information sought under Col. 4(C), (D), (E), (F) and (G), the same is not related to the office of Shri Bijay Kumar, Member (T).
5. In response to the information sought under Col. 4(H) with regard to the details of orders passed at CESTAT, New Delhi after 1.11.2018 in violation of CESTAT Order No. 4/2009 dated 17.7.2009, the same is Nil.

Thanking you,

Yours faithfully,

Encl: As above
03 Pages


Sr. P.S to Hon'ble Member (Technical)
Shri Bijay Kumar

CPIO, CESTAT, New Delhi

(19)

F. No. 14-16/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

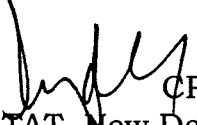
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005, the information received from **SPS to the Hon'ble President, SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial), Dy. Registrar (J-In-charge CR Section)** containing 06+06+1=13 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 12 x 02=24 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

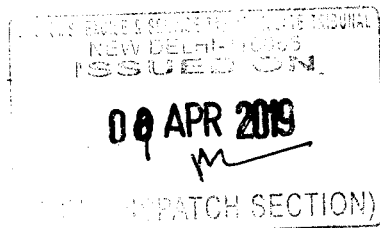
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 08.04.2019

To,

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

d/c



(18)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

27.03.2019

SUB : RTI REPLY TO CPIO ID NO. 14-16/2019

This is with reference to your communication F.N. 14-16/CESTAT/CPIO/ND-RP/2019 dated 25.03.2019 for furnishing information under the RTI Act, 2005, which is as under :

(A)	Desired information is enclosed.
(B)	Information furnished in (A) above, also mentions the desired information.
(C)-(G)	Do not relate to the O/o Hon'ble President.
(H)	Desired information is not available.


SPS to HON'BLE PRESIDENT

CPIO

Encl: 06 Page

Dated: 4th April, 2019

Sub: Information sought under RTI Act, 2005.

Ref: **RTI Application No. RTI/P-195/10767/2019 dt. 18.03.2019**

Sir,

Please refer to your letter No.I.D.No.14-16/2019 dated 25.03.2018 (received on 27.03.2019) in respect of information sought under RTI Application No. RTI/P-195/10767/2019 dated 18.03.2019.

2. With reference to the information called for under Para-4 (A) of the RTI Application, the list of no. of reserve orders (as on 15.3.2019) pending with Hon'ble Shri Anil Choudhary, Member (J) is enclosed herewith, as List-A.
3. With regard to the information called for under Para-4 (B) of the RTI Application, the list of details of cases, in which operative part of order has been pronounced after hearing but reasoned order has not been passed, from the period 1.11.2018 till date is enclosed herewith for your kind information, as List-B.
4. In response to the information sought under Col.4(C), (D), (E), (F) & (G), the same is not related to the office of Shri Anil Choudhary, Member (J).
5. In response to the information sought under Col.4 (H) with regard to the details of orders passed at CESTAT, New Delhi after 1.11.2018 in violation of CESTAT Order No.4/2009 dt.17.07.2009, the same is nil.

Thanking you,

Yours faithfully,

Pranesh/ankh
5/4/2019

**Sr. P.S. to Hon'ble Shri Anil Choudhary,
Member (Judicial)**

CPIO, CESTAT, New Delhi.

Encl.: - As above.
06 Pages

(4)

F.No 10/CESTAT/CR/2015-16
Customs, Excise & Service Tax Appellant Tribunal
West Block No -2 R.K. Puram New Delhi – 110 066

Central Registry


Dated : 05/04/2019

CPIO ID No 14-16/2019

Subject : Information sought under RTI Act 2005 – reg

Please refer to note dated 25/03/2019 of CPIO issued vide F/No 14-16/CESTAT/CPIO/ND-RP/2019. The point wise reply to information sought by the applicant is as under:-

Reply to (A to H) – The information sought does not pertain to this section.


(Mohinder Singh)
Dy. Registrar (J)

To
(CPIO
CESTAT, New Delhi

(3)

F. No. 14-16/CESTAT/CPIO/ND-RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-16/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

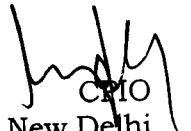
Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10767 dated 18.03.2019) **received** in this office on 20.03.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-16/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.04.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

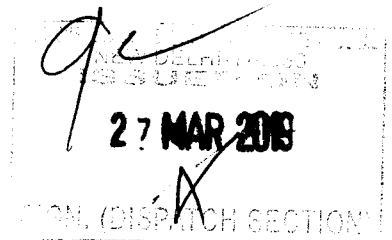

CPIO
CESTAT New Delhi
Date: 25.03.2019

For Compliance to:

1. SPS to Hon'ble President, ✓
2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial) ✓
3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial) ✓
4. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical) ✓
5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical) ✓
6. DR (Customs, ST & AD/Excise/SM Appeal Branch)
7. In-Charge CR Section ✓

Copy to: (For Information)

1. Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



275/AR/2019
20/03/2019

CPIO

2

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10767/19

Dated : 18-03-2019

To ID - 14-16/2016 (CESTAT)

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066


By post
Customs, Excise & Service Tax
Appellate Tribunal
20 MAR 2019
West Block No. 2, R.K. Puram,
New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide number of reserve orders pending with each of the Member of the CESTAT, posted at New Delhi as on 1-2-2019 and as on 15-3-2019 and provide details of the reserve orders pending as on date of providing the information. Please also provide details of appeal no., name of party, date of reserving the order and composition of Bench for such reserve orders. Such information is held by PS to the members. (B) Please provide details of cases in which operative part of order has been pronounced after hearing but reasoned orders has not been passed. This information may be provided for the period from 1-11-2018 till date. Please also provide details of Appeal no., name of party, date when operative part was pronounced and composition of such Benches. This information is held by PS to the Members. (C) Please provide number of part heard cases pending with each of the Member of the CESTAT, posted at New Delhi as on 1-2-2019 and as on 15-3-2019 and provide details of the part heard cases pending as on the date of providing the information. (D) Please provide number of ROM Applications

82 Bhupendra
22/3/19



		<p>filed at CESTAT, New Delhi, from 1-11-2018 till the date of providing the information. Please also provide details of the ROM which are pending for more than 6 months of their filing.</p> <p>(E) Please provide number of ROM Applications pending before the each Bench of CESTAT, New Delhi as on 15-3-2019 and as on date of providing the information. Please also provide copies of the note-sheets put up by the Registry for constitution of the Bench for hearing of pending ROM with details as to ROM no. date of filing and name of parties.</p> <p>(F) Please provide number of ROA filed at CESTAT, New Delhi, between 1-11-2018 till the date of providing the information.</p> <p>(G) Please provide number of ROA pending before the each Bench of CESTAT, New Delhi as on 15-3-2019 and as on date of providing the information.</p> <p>(H) Please provide details of the orders which have been passed at CESTAT, New Delhi after 1-11-2018, in violation of CESTAT order No. 4/2009 dated 17-7-2009. This information is also held by PS to the Hon'ble Members</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 191417 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable, however, other particulars are filled in the Postal order.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/---